

(TSC) in rural areas of the country, through State Governments and Union Territory Administrations. An amount of Rs. 39957.48 crore, Rs. 60509.13 and Rs. 82187.26 crore respectively was spent during 2007-08, 2008-09 and 2009-10 under MGNREGA, SGSY/NRLM, IAY, PMGSY, NRDWP and TSC. The cumulative expenditure under the Drought Prone Areas Programme (DPAP), Desert Development Programme (DDP) and Integrated Watershed Development Programme (IWDP) is Rs. 1648.94 crore, Rs. 1332.87 crores and Rs. 1726.54 crore during the last three years (i.e. 2007-08, 2008-09 and 2009-10). DPAP, DDP and IWDP have been merged into IWMP now.

(c) The Ministry of Rural Development has put in place a comprehensive system of monitoring the implementation of the programmes including utilization of funds through Periodical Progress Reports, Performance Review Committee, Area Officer's Scheme, Vigilance and Monitoring Committees at the State and District Levels and National Level Monitors. The State Governments and Union Territory Administrations have been advised to adopt a five-pronged strategy to improve the implementation of the rural development schemes consisting of (i) creation of awareness about the schemes, (ii) transparency, (iii) people's participation, (iv) accountability, social audit and (v) vigilance and monitoring of rural development programmes at all levels to achieve maximum success rate.

Linking of MGNREGS wages with CPI

1538. SHRI N. K. SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is the intention of Government to link the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) wages to Consumer Price Index (CPI) for agricultural labourers;

(b) if so, the details thereof;

(c) whether Government is reviewing the need to revise the MGNREGS wages due to high inflation in the past one and a half years; and

(d) if so, the steps taken so far in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN) : (a) to (d) An Expert Committee has been set up to suggest appropriate indexing of wage rate under Mahatma Gandhi NREGA. The Committee has not yet submitted its report.

Payment of unemployment allowance

1539. SHRI MANGALA KISAN : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether unemployment allowance is granted to an applicant who is not provided employment under various Government schemes including Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) if so, the details thereof and criteria fixed therefor;

(c) whether a large number of applicants have not been provided such allowance in many parts of the country during the last three years;

(d) if so, the details thereof, State-wise and the reason therefor;

(e) if not, the number of such applicants who have been paid this allowance during this period along with the amount provided, State-wise; and

(f) the steps taken or proposed to be taken to provide unemployment allowance to each eligible applicant without delay?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN) : (a) and (b) Under Mahatma Gandhi NREGA, if an applicant for employment is not provided employment within 15 days of receipt of his application seeking employment or from the date from which employment has been sought in case of an advance application, whichever is later, he is entitled to a daily unemployment allowance in accordance with Section 7(2) of the Act.

(c) to (e) State-wise details of the unemployment allowance paid so far under Mahatma Gandhi NREGA are given in Statement (See below).

(f) The following steps have been taken in this regard.

(i) Awareness generation among rural population about their legal rights under the Act has been taken up through intensive IEC activities involving print as well as electronic media.

(ii) Administrative expenses have been enhanced from 4% to 6% to enable the implementing agencies to appoint dedicated staff for effective implementation of the Act.

(iii) ICT based MIS has been made operational to make data available to public scrutiny, inclusive of Job cards, Muster rolls, Employment demanded and allocated, number of days worked, shelf of works, Funds available/spent and fund to various implementing agencies, Social Audit findings, registering grievances and generating alerts for corrective action.

Statement

Details of Unemployment Allowance paid under Mahatama Gandhi NREGA

Sl. No.	Name of State	Details of Un-employment allowance paid
1.	Madhya Pradesh	During 2006-07, In Badwani district, 1574 applicants were paid a sum of Rs. 4,75,386 as unemployment allowance.
2.	Orissa	A total of 543 job seekers have been paid Rs. 1,03,462 as unemployment allowance in three districts viz. Nawarangpur, Kalahandi and Bolangir.
3.	Karnataka	679 applicants have been paid Rs. 1,68,068 as unemployment allowance in 8 Gram Panchayats of Raichur district.
4.	West Bengal	Eight job card holders in South 24-Parganas district of the State have been paid 14 days unemployment allowance each in 2007-08.
5.	Kerala	An amount of Rs. 1063 was sanctioned to a job seeker (Sri A.P. Vimlan, Ajnailikkal House, Padichira P.O., Pulpally, Wayanad district) as unemployment allowance for 32 days during the year 2006-07
6.	Tripura	Unemployment allowance has been paid by the Government of Tripura during the year 2008-09 upto 31st December, 2008 to 51 registered job seeker.
7.	Jharkhand	Unemployment allowance of Rs. 138330.00 paid to 78 workers of Jerua & Kope villages in Latehar district of Jharkhand.
8.	Maharashtra	Unemployment allowance has been paid in Bhandara district in November 2007. Rs. 2,72,272. were paid to 1144 labours.
9.	Uttar Pradesh	Unemployment allowance amounting to Rs. 1194990 has been paid to 384 applicants in 15 villages of Mishrikh block and Rs. 304350 to 442 applicants in 10 villages of Pisanva block under Sitapur district.

Funds allocated to Rajasthan under SGSY

†1540. SHRI OM PRAKASH MATHUR : Will the Minister of RURAL DEVELOPMENT be pleased to state:

†Original notice of the question was received in Hindi.